

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.612904/2016

MANMEET SINGH BANWAIT @ MANMEET BANWAIT

Plaintiff

Versus

SURINDERJIT SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present:- Sh. Avneet Singh, counsel for plaintiff.

None for defendants.

Counsel for plaintiff states that defendant no.6 has not yet been served with the summons in the suit. None appeared today on behalf of Ministry of Law and Justice.

Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendant no.6.

After filing of the affidavit let fresh summons be issued upon the defendant no.6 through Whatsapp and E-mail.

Ahmad to report before the next date of hearing.

Put up for report/purpose fixed on 23/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.867/2019

HARINDER PAL SINGH

Plaintiff

Versus

SANDIPS KAUR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present:- Sh. Arun Dhiman, counsel for plaintiff.

Matter is listed for service. Counsel for plaintiff states that defendant is evading the service. He further states that the Whatsapp mobile number and e-mail address of the defendant has already been filed on record by way of an affidavit.

Let fresh summons be issued upon the defendant through Whatsapp and E-mail.

Ahlmad is directed to report before the next date of hearing.

Counsel for plaintiff further states that defendant is trying to threaten the plaintiff. He further requests that the matter may be heard before the physical court.

At request, put up for report and for arguments on the injunction application before the physical court on 26/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.913/2019

ABHI CREATIONS

Plaintiff

Versus

MANIK INTERNATIONAL

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 23/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.959/2019

GURCHARAN SINGH

Plaintiff

Versus

SUNITA DEVI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 23/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1670/2019

S. NONIHAL SINGH ANEJA

Plaintiff

Versus

KAPIL KOHLI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present: - Sh. Sanjay Sehgal, counsel for plaintiff.

Defendant no.1 & 2 are already ex-parte.

None appeared for defendant no.3 & 4.

Counsel for plaintiff states that he wishes to serve the defendant no.3 & 4 through court process.

Same cannot be done during the lockdown proceedings.

Accordingly, matter is adjourned.

Put up for further proceedings on 23/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Misc. NO.19/2020

SUDHIR GIRI

Plaintiff

Versus

RAJIV GIROTRA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present: - Sh. Amit Kumar, counsel for applicant.

None for respondent.

Put up with the connected matter on 22/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.278/2020

AMARJEET KAUR

Plaintiff

Versus

JASVINDER KAUR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 23/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

Misc. NO.21/2020

JAGDISH VIJ

Plaintiff

Versus

RAJESH VIJ

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present: - Sh. Deepak Aggarwal, counsel for applicant.

None for respondent.

None joined the video conferencing on behalf of respondent, therefore, the matter could not be heard.

Put up with the connected matter on 23/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.340/2020

ASHWANI VERMA

Plaintiff

Versus

YOGESH VERMA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 23/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.1832/2019

GULSHAN KUMAR SEHGAL

Plaintiff

Versus

KANWALJEET SINGH

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present:- None.

None joined the video conferencing, therefore, the matter could not be heard.

Put up for purpose fixed on 23/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.78/2020

GAURAV BAJAJ

Plaintiff

Versus

NARAIN DASS BAJAJ

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present:- Sh. Rajesh Kumar Luthra, counsel for plaintiff.

None for defendant.

Counsel for plaintiff states that written statement has not yet been filed by the defendant. Today none has appeared for the defendant despite repeated calls.

In these circumstances, matter is adjourned.

Put up for completion of pleadings on 29/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.467/2018

STATE BANK OF INDIA

Plaintiff

Versus

SUDHIR SOLANKI

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present:- Sh. Pradeep, counsel for plaintiff.

Sh. Achin Kashyap, LAC for defendant.

Matter is listed for PE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 23/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.233/2019

RAJESH KUMAR VIJ

Plaintiff

Versus

JAGDISH VIJ

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present: - None for plaintiff.

Sh. Deepak Aggarwal, counsel for defendant.

Matter is listed for PE. No evidence affidavit has yet been filed by the plaintiff. Let evidence affidavit be filed within two weeks from today after supplying advance copy to the opposite party.

Further, as per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for PE on 23/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.609514/2016

SHANTIDEVI

Plaintiff

Versus

SUMITRA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present: - None for plaintiff.

Sh. Satvant Singh, counsel for defendant.

Matter is listed for DE. As per the Circular No.26/DHC/2020 dt.30/07/2020 and Circular No.322/RG/DHC/2020 dt.15/08/2020 of Hon'ble High Court of Delhi, only the ex-parte evidence matters are to be taken up and contested evidence matters are not to be taken up. In view thereof, matter is adjourned.

Put up for purpose fixed on 23/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.607532/2016

PARTAP SINGH

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present: - Sh. Abhimanyu, proxy counsel for plaintiff.

None for defendant.

Counsel for plaintiff states that the matter is listed for evidence affidavit, however, in the today's cause list it is listed under the category of miscellaneous arguments.

Proxy counsel for plaintiff is unaware if there is any application pending for adjudication. In these circumstances, matter is adjourned.

Put up for further proceedings on 23/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.612503/2016

MOHAN DASS HASSA NAND

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present:- None for plaintiff.

Sh. Anupam Sharma, counsel for defendant/DDA.

It is submitted that two applications, both u/o XXII R.3 CPC are pending adjudication.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for arguments on the applications on 25/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.613382/2016

JAGDISH VIJ

Plaintiff

Versus

RAJESH VIJ

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present: - Sh. Deepak Aggarwal, counsel for plaintiff.

None for defendant.

None joined the video conferencing on behalf of defendant, therefore, the matter could not be heard.

Put up for further proceedings on 23/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.539/2019

SHIVESH GARG

Plaintiff

Versus

SANDEEP KAPOOR

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present: - Sh. Sanjay Bhasin, counsel for plaintiff.

None for defendant.

Counsel for plaintiff says that there are chances of settlement between the parties and in these circumstances, he seeks an adjournment.

At request, matter is adjourned.

Put up for further proceedings on 23/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-02
(WEST), TIS HAZARI COURT, DELHI**

SUIT NO.123/2020

SUDHIR GIRI

Plaintiff

Versus

RAJIV GIROTRA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present: - Sh. Amit Kumar, counsel for plaintiff.

Sh. Girish Gaur, Local Commissioner appointed in the matter vide order dt.06/02/2020.

Ld. Local Commissioner has submitted his report electronically through e-mail on 03/09/2020. As per report, the order dt.06/02/2020 was complied with on 10/02/2020. Ld. Counsel for plaintiff submits that he wishes to withdraw the present suit in view of some order passed by the Hon'ble High Court of Delhi. No such order has been placed on record. Let the order be filed electronically within two days from today.

Ld. Local Commissioner further submits that he has received his fees as determined by this court and he may be discharged from the present case. Accordingly, the services of Local Commissioner are hereby discontinued. The Local Commissioner is directed to file the copy of the report physically on the court record.

Put up for withdrawal of the present suit before the physical hearing of the court on 22/09/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.612504/2016

VINOD SINGH

Plaintiff

Versus

LACHOO RAM

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present:- Sh. R.S. Verma, counsel for plaintiff.

Sh. Krishan Kant Aggarwal, counsel for defendant.

Sh. K.D. Sharma, counsel for defendant/DDA.

Matter is listed for final arguments. An adjournment is sought by the counsel for plaintiff on personal reasons.

Heard. Allowed.

Put up for final arguments on 25/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.606970/2016

VED PARKASH

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present: - Sh. Abhinav Mishra, proxy counsel for plaintiff.

Sh. K.D. Sharma, counsel for defendant/DDA.

Matter is listed for final arguments. A request for adjournment is made on behalf of plaintiff by stating that the main counsel is not available today.

Heard. Allowed.

Put up for final arguments on 23/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.608316/2016

RAM SINGH

Plaintiff

Versus

DDA

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Present: - None for plaintiff.

Sh. Anupam Sharma, counsel for defendant/DDA.

None joined the video conferencing on behalf of plaintiff, therefore, the matter could not be heard.

Put up for purpose fixed on 23/11/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.15/09/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL JUDGE-
02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO. /2020

Krishan Sehdev

Plaintiff

Versus

Savita @ Balli

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:15/09/2020

Fresh suit received by way of assignment by Ld. SCJ, Delhi through email at the office email address i.e. readercj02west@gmail.com of this court. Let it be checked and registered.

Present:- Sh. Pramod Gupta, Ld. Counsel for plaintiff.

Heard on consideration. An application has been filed on behalf of plaintiff seeking exemption from filing the court fees. The application is allowed with the direction that the court fees be filed within a week from today alongwith details of the calculation of the court fees.

Further, the plaintiff has inadvertently included the amount towards the electricity charges i.e. Rs.2,750/- as stated in prayer Clause – (iv), in prayer Clause – (iii). Ld. Counsel for plaintiff has realized the inadvertent error. Furthermore, plaintiff has not made any averment in the plaint regarding apprehension of creation of third party interest by the defendant and yet prayed for injunction in respect of the same in prayer Clause – (ii).

In these circumstances, let the plaint be amended and an appropriate application be filed in this regard.

Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendant.

(Contd.....)

(Contd.....)

After filing of the affidavit let summons for settlement of issues be issued upon the defendant through Whatsapp and E-mail.

Additionally, plaintiff is at liberty to effect the service upon the defendant through Speed Post, Courier, etc. and an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Let the complete original paper book be filed in physical form in court within three days from today.

Put up for further proceedings on 21/10/2020.

A copy of this order be sent to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

Bharat Aggarwal
C.J-02, West, THC, Delhi
dt.15/09/2020